

Planning Commission, Cabinet Secretariat and Prime Minister's Office.

2. Ordered also that the Resolution be published in the Gazette of India, Part-1, Section-1.

(Pratibha Karan)  
Joint Secretary to the Government of India

To

The Manager, — with Hindi version  
Government of India Press,  
Faridabad

#### Road Work

634. SHRI BALRAJ PASSI : Will the PRIME MINISTER be pleased to state :

(a) whether macadisation work on roads in New Delhi carried on in January-February, 1995 is found upto the mark;

(b) if not, the reasons therefor and the life expectancy of the roads so macadinized;

(c) whether material used meets the requirement to last long the expectancy period; and

(d) if not, whether any inquiry has been conducted in the matter and if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) and (b). Yes, Sir. The life expectancy of the roads macadinized is five years.

(c) Yes, Sir.

(d) Does not arise.

[*Translation*]

#### Misuse of Government Quarter

635. SHRI PREM CHAND RAM : Will the PRIME MINISTER be pleased to state :

(a) whether the Government quarter was misused in the abduction episode of Romanian Diplomat 'Radu' by the terrorists;

(b) if so, the details thereof and action taken against the guilty allottee;

(c) if not, the reasons therefor;

(d) whether 'Carbon Dating' technique was used to verify subletting claims/documents furnished by the allottee in his favour; and

(e) if not, the action proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (c). A report has received that the allottee of House No. 21/120, Lodi Road, New Delhi had sublet one room of his quarter to a Militant living under a pseudonym. Subsequent investigations revealed that there was no evidence against the allottee to proceed against him for any link with the Militant. Since this was a case of sharing accommodation for which permission is required to be obtained and which was not obtained in time, the allottee has been debarred from sharing for a period of 5 years.

(d) and (e). Using the technique of 'Carbon Dating' to verify any document in this regard was not felt necessary.

#### Railway Line

636. PROF. PREM DHUMAL : Will the PRIME MINISTER be pleased to state :

(a) whether any survey has been conducted for laying of Railway Line from Mahoba railway station to Khajuraho on the Jhansi-Manakpur section of the Central Railway; and

(b) if so, the date of undertaking survey and the progress of construction of the said Railway Line at present?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). The Preliminary Engineering-cum-Traffic Survey taken up in May '91 for a new BG line from Lalitpur-Khajuraho-Satna, Mahoba-Khajuraho and Rewa-Sidhi-Singrauli (491 kms.) has been